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Title: Need to develop and implement comprehensive police reform measures in the country.

SHRI JAYANT CHAUDHARY (MATHURA): Police Reforms have been a subject of debate for the past 30 years, with more than half of our States still under the outdated Police Act, 1861. On September 22, 2006 the Supreme Court in a historic judgment instructed the Central and State Governments to comply seven directives that laid down practical mechanisms to kick-start police reform. Only 17 States have moved legislation based on the Model Police Act prepared by the Ministry of Home Affairs.

The NHRC reports that during the last 18 years, out of the 10,94,113 registered cases of human rights violations, Uttar Pradesh has the most reported violations with 6,22,635 complaints. The politicization of police is a major concern and allegations are regularly made that appointments and transfers of senior police officials are effected on political considerations.

Without autonomy, professionalism, accountability and improved conditions for the police force, we cannot expect the police in our country to do its job effectively. I request the Central Government to take suitable measures to modernize the police system in the States.